

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 191/MP/2026 along with IA No. 67/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and the Procedure for Grant of Temporary General Network Access (TGNA) to the inter-State Transmission System through National Open Access Registry (NOAR), seeking setting aside of the untenable and unwarranted conditions placed by TP Central Odisha Distribution Limited on the grant of NoC to Jindal Steel Limited for onward supply of power on the ISTS and against obstruction to grant of open access/ standing clearance for short-term power trading by Jindal Steel Limited Angul plant.

Petitioner : Jindal Steel Limited (JSL)

Respondent : TP Central Odisha Distribution Limited (TPCODL) & Ors.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, JSL
Shri Vishrov Mukherjee, Advocate, JSL
Shri Yashaswi Kant, Advocate, JSL
Ms. Priyanka Vyas, Advocate, JSL
Shri Aditya Sondhi, Sr. Advocate, TPCODL
Shri Anand Kumar Shrivastava, Advocate, TPCODL
Shri Shivam Sinha, Advocate, TPCODL
Shri Chetan Saxena, Advocate, TPCODL
Shri Ravi Nair, Advocate, TPCODL
Ms. Janhavi Johar, Advocate, TPCODL
Ms. Devika Dhawan, Advocate, TPCODL
Shri Anubhav Kumar, Advocate, TPCODL
Shri Sandeep Kumar Mahapatra, Advocate, OPTCL
Shri Tribhuvan, Advocate, OPTCL
Shri Sugam Kumar Jha, Advocate, Odisha SLDC
Shri Sreedass K.P, Advocate, Odisha SLDC
Shri Raghav Tandon, Advocate, Odisha SLDC

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner, JSL, submitted that vide the Record of Proceedings dated 6.5.2026, the Respondent, TPCODL, was permitted to file its reply to the IA as well as the Petition on both counts, maintainability as well as merits. However, TPCODL has filed only a reply on the maintainability of the present Petition and not on the merits. He further submitted that, as regards the jurisdiction, the grievance in this case arises out of the issuance of standing clearance under the GNA Regulations, and the Commission has dealt with similar issues in the past, and one of such orders has also been upheld by the Hon'ble High Court of Karnataka in a recent judgment. He also sought liberty to file/rely upon his note of arguments in this regard.

2. Learned senior counsel for the Respondent, TPCODL, while relying on the judgment of the Hon'ble Supreme Court in *Ramayana Ispat (P) Ltd. v. State of Rajasthan*, [(2025) 8 SCC 747], submitted that the Commission lacks jurisdiction to adjudicate the present dispute and thus the present Petition ought to be rejected. He also requested that the Petitioner's note of arguments may be shared with TPCODL.

3. Learned counsel for the Respondent, OPTCL, sought liberty to file its reply on the maintainability of the present Petition. Learned counsel for the Respondent, Odisha SLDC, also sought liberty to file its reply in the matter.

4. Considering the above, the Commission permitted the Respondents, OPTCL and Odisha SLDC, to file their respective replies in the matter, if not already done so, within a week. The Petitioner was also permitted to file a brief note in the matter within two days, with a copy to the Respondents.

5. Respondent No.4/Odisha SLDC was also directed to furnish the information/clarification, on an affidavit, within a week, regarding whether the denial of NOC by TPCODL for the Petitioner (JSL) due to pendency of the agreement for new connection of 20MVA to JSOL and arrangement of emergency supply for ACPP-II (owned by Petitioner JSL) constitutes any administrative or technical constraint to grant standing clearance to the Petitioner? Submit the relevant regulatory provisions along with supporting documents.

6. The Petitioner was also directed that the clarification be filed, on an affidavit, within a week, as per the submission dated 4.5.2026. Standing Clearance for the drawal of 300 MW was already issued by SLDC on 29.4.2026. Reason for non- disclosure of the same during the hearing held on 30.4.2026.

7. The Petition, along with IA, will be listed for the hearing on **28.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)